

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

Appeal No.335/ND/2017

In the matter of :  
Express Hospitality (P) Ltd

....PETITIONER

SECTION :  
Under Section 252 (1)

Order delivered on 27.3.2018

Coram :  
(Dr. Deepti Mukesh),  
Hon'ble Member (Judicial)  
(V.K. Subburaj)  
Hon'ble Member (Tech.)

For the Petitioner /applicant: : Mr. Nitesh Jain, Ms. Shruti Pandey,  
Ms. Aveena Sharma, Advocates

For the Respondent/Corporate Debtor : -

For the Intervener : Mr. Manish Raj, Co. Prosecutor & Ms.  
Lakshmi Gurung, St. Counsel for Income tax Deptt

ORDER

Learned Counsel for the petitioner is present. Ld. Company Prosecutor as well as Ld. Standing Counsel for the Income tax Department are also present and request for some time to file their observations. 3 weeks time is granted to both the statutory authorities to file their reply with an advance copy to be made available to the other side. Rejoinder, if any, can be filed within a week thereafter with an advance copy to be made available to the other side. Further, Ld. Counsel for the Appellant states that they have filed certain documents as directed by this Tribunal on last date i.e. 06.3.2018 and hence



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they have complied with the order and have also served a copy of the additional documents to IT Department as well as to the respondent ROC on 24.3.2018. Ld. Company Prosecutor as well as Ld. Standing Counsel for IT Department accept the service. However, Ld. Company Prosecutor as well as Ld. Standing Counsel for IT Department state that due to discrepancy in the Cause List displayed today on the Net, as the matter was not being listed for today, though in the last Order, the matter is listed for today. Hence, in the absence of relevant file today, they are unable to assist the Court. The matter may be listed for 24.4.2018 for further consideration.

Post the matter on 24.4.2018 in both matters.

- Sel -

(V.K. SUBBURAJ)  
MEMBER (TECHNICAL)

Surjit  
27.3.2018

- Sel -

(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)